

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

**Court No. IV**

**Date of Hearing/Decision: 22.06.2017**

**Appeal No. ST/1213/2011-DB**

[Arising out of the Order in Appeal F.No. 415-  
S.T./IND/APPL/2010/542 DATED 25/03/2011, passed by  
Commissioner (Appeals), Customs & Central Excise & Service Tax  
Indore]

Swashk Roadlines Pvt Ltd

Appellant

Vs.

CCE Indore

Respondent

**Appearance**

None

-

for the appellant

Shri Ranjan Khanna, AR

-

for the respondent

**CORAM:      Hon'ble Mr. DR. D.M.Misra,, Member (Judicial)  
                    Hon'ble Mr. Ashok K. Arya, Member (Technical)**

**Final Order No. \_\_54253/2017\_\_**

**Per D.M.Misra**

1. None present for the appellant nor there is any request for adjournment. Heard the Ld. AR for the Revenue. The matter has been listed on several occasions, but no one has appeared nor any request for adjournment has been advanced. It seems that the appellant are not serious in prosecuting the appeal before this forum.

2. In the result, the appeal is dismissed for non prosecution.

(Dictated & pronounced in open Court)

(Ashok K. Arya)  
Member (Technical)

(D .M. Misra)  
Member (Judicial)

RS